

IN THE SUPREME COURT OF INDIA

CRIMINAL ORIGINAL JURISDICTION

WRIT PETITION (CRIMINAL) NO. OF 2024
(@ Diary No. 13598/2024)

ARVIND KEJRIWAL PETITIONER(S)

VERSUS

DIRECTORATE OF ENFORCEMENT RESPONDENT(S)

O R D E R

During the course of the day, this matter was mentioned by Dr. Abhishek Manu Singhvi, learned Senior Advocate for the petitioner, before the regular Bench presided over by one of us (Hon'ble Mr. Justice Sanjiv Khanna). The learned Senior Advocate made a request for withdrawal of the present writ petition and stated that the petitioner will raise all pleas and contentions before the trial Court in the remand proceedings.

In view of the statement made, the prayer has been accepted. The writ petition stands dismissed as withdrawn with liberty, as prayed.

.....J.
(SANJIV KHANNA)

.....J.
(M.M. SUNDRESH)

.....J.
(BELA M. TRIVEDI)

NEW DELHI;
MARCH 22, 2024.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CRIMINAL) Diary No. 13598/2024

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

Date : 22-03-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s)

Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Vivek Jain, AOR

For Respondent(s)

The Court made the following
O R D E R

The writ petition is dismissed as withdrawn, in terms of the signed order.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

(signed order is placed on the file)